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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.432/92

Date of Order: 8.6.1992.

BETWEEN :

Janab Syed Yakub

.. Applicant.

A N D

The Divisional Railway  
Manager (P),  
Waltair.

.. Respondent.

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Counsel for the Applicant

.. Mr.K.Vinay Kumar

Counsel for the Respondents

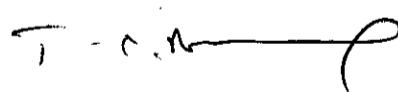
.. Mr.N.R.Devraj

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COKAM:

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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(Order of the Division Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.) ).



: 3 :

Copy to :-

1. The Divisional Railway Manager(P), Waltair.
2. One copy to Sri. K.Vinay kumar, advocate, 1-3-183/40/68/C/2, Opp. Play ground, Gandhinagar, Hyd-380.
3. One copy to Sri. N.R.Devaraj, SC for Railways, CAT, Hyd.
4. One copy to Hon'ble Mr. A.B.Gorthi, Administrative Member, CAT, Hyd.
5. One copy to Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member, CAT, Hyd-bad.
6. One spare copy.

Rsm/-

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This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondent to pay an amount of Rs.16,646/- towards DCRG and other amounts as per Revised pay scales to the applicant and pass such other and further orders as may deem fit and proper in the circumstances of the case.

2. Mr. K. Vinay Kumar, Advocate for the applicant and Mr. N. R. Devraj, for the respondents are present. Heard both sides. The applicant had retired on medical grounds on 7.11.1986. The grievance of the applicant is that an amount of 16,646/- is ~~not~~ paid to the applicant towards DCRG due to him and certain other benefits for which the applicant is said to be entitled. For the redressal of the grievance/grievances of the applicant had made a representation on 17.2.1991. The said representation seems to be undecided by the respondents. So, in view of this position we are of the opinion that the interest of ~~the~~ Justice would be better met if this OA is disposed of at the admission stage by giving appropriate directions to the respondents.

3. Hence we direct the respondents to dispose of the representation dated 17.2.91 and pass final orders thereon within a period of 6 weeks from the date of the communication of the order. If the applicant continues to be aggrieved, he will be at liberty to approach this Tribunal afresh in accordance with law. The OA is disposed of with the above said directions with no order as to costs.

*A. B. Gorthi*  
(A. B. GORTHI)  
Member (Admn.)

*T. Chandrasekhar Reddy*  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 8th June, 1992

(Dictated in the Open Court)

*8/6/92*  
D4 Registration

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contd...

0-A-4321

TYPED BY

COMPARED BY

CHECKED BY

(7)

APPROVED BY

THE HON'BLE MR. A.B. Gorhi

✓

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: 26/6/1992

ORDER / JUDGMENT

R.A./C.A./M.A. No.

O.A. No.

in  
132/92

P.A. No.

(W.P. No. )

Admitted and ~~interim~~ directions  
issued

~~Disposed of with directions~~

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered ~~Rejected~~

No order as to costs.

pvm.

